

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 555 of 2020

IN THE MATTER OF:

Mr. Anuj Khanna

...Appellant

Versus

Wishwa Naveen Traders & Anr.

...Respondents

Present:

**For Appellant: Mr. Jayant Mehta, Mr. Anjuman Tripathy and
Mr. Smriti Churiwal, Advocates**

**For Respondent: Mr. Kunal Kher, Advocate for R-1
Mr. Kunal Kohli, Advocate for R-2.**

O R D E R

(Virtual Mode)

24.07.2020 Mr. Kunal Kher, Advocate appears for R-1. He informs this Appellate Tribunal that he will file Vakalatnama for R-1 and also the 'Reply-Affidavit' for Response by 27.07.2020. According to him, he has served the copy of the 'Reply-Affidavit' of R-1 well in advance to the Learned Counsel for the Appellant on 23.07.2020.

In the meanwhile, the Learned Counsel for the Appellant is directed to supply the copy of Written Submissions of the Appellant to the Learned Counsel for the 1st Respondent.

The Learned Counsel for the Appellant as well as the Learned Counsel for the 1st Respondent are directed to serve the 'Reply-Affidavit' of R-1 and Written

Submissions of the Appellant to the Learned Counsel for the 2nd Respondent by them.

Hence, the Registry is directed to list the matter on **30th July, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

Basant B/nm /